POST OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF

ESAB INDIA LIMITED

(Registered Office: Plot No.13, 3rd Main Road, Industrial Estate, Ambattur, Chennai – 600 058)

This announcement is in continuation of and shall be read in conjunction with the original Public Announcement dated June 25, 2007 ('the Original PA") and the subsequent corrigendum to the Original PA dated August 15, 2007 and the subsequent Public Announcement dated August 25, 2007 (collectively referred to as the "PAs") and the Letter of Offer to the shareholders of ESAB India Limited dated August 8, 2007 (the "Letter of Offer"), issued/sent by SBI Capital Markets Limited ("Manager to the Offer") on behalf of Exelvia Group India B.V. ("Acquirer" or "Exelvia"), along with Charter plc ("Charter") and ESAB Holdings Limited ("ESAB Holdings") as persons acting in concert, (together referred to as the "Persons Acting in Concert"/ "PACs"). The terms used but not defined in this public announcement shall have the same meaning assigned to them in the PAs and the Letter of Offer.

This Offer was made by the Acquirer along with PACs pursuant to Regulation 11(1) and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations"/ "Regulations") to acquire up to 30,78,604 fully paid up equity shares of face value Rs.10/- each of ESAB India Limited ("EIL"/ the "Target Company") representing 20% of the total voting capital of EIL at an Offer Price of Rs.426/- (Rupees Four hundred and twenty six only) per fully paid up equity share. The Acquirer had subsequently increased the Offer size to acquire up to 58,01,564 equity shares representing 37.69% of the total voting capital of EIL at an Offer Price of Rs. 505/- (Rupees Five hundred and five only) per equity share vide a public announcement issued on August 25, 2007 pursuant to Regulation 26 of the Regulations.

The details subsequent to the completion of the Offer made vide the aforesaid PAs under the SEBI (SAST) Regulations, by the Acquirer along with the PACs, are as under:

1.	Name of the Target Company	ESAB India Limited
2.	Name of the Acquirer including PACs	Acquirer - Exelvia Group India B.V PACs - Charter plc and ESAB Holdings Limited
3.	Name of the Manager to the Offer	SBI Capital Markets Limited
4.	Name of the Registrar to the Offer	Intime Spectrum Registry Limited
5.	Offer details (a) Date of opening of the Offer (b) Date of closing of the Offer	 Friday, August 17, 2007 Wednesday, September 5, 2007
6.	Details of the acquisition	

Sr. No.	Particulars	Proposed in the Letter of Offer	Revised as per the public announcement dated August 24, 2007 published on August 25, 2007	Actual
6.1	Offer Price	Rs. 426/- per equity share	Rs. 505/- per equity share	Rs. 505/- per equity share
6.2 a	Shareholding of the Acquirer before the Original PA	Nil	Nil	Nil
6.2 b	Shareholding of the PACs (ESAB Holdings Limited) before the Original PA	57,43,200 equity shares (37.31%)	57,43,200 equity shares (37.31%)	57,43,200 equity shares (37.31%)
6.3	Shares acquired by way of MOU or market purchases	Nil	Nil	Nil
6.4	Shares acquired by the Acquirer in the open offer (No. & %)	30,78,604 equity shares (20.00%)	58,01,564 equity shares (37.69%)	28,09,089 equity shares (18.25%)
6.5	Size of the open offer (No. of shares multiplied by offer price)	Rs. 131,14,85,304/-	Rs. 292,97,89,820/-	Rs. 141,85,89,945/-
6.6	Shares acquired after the Original PA but before 7 working days prior to the offer closure date • Price of the shares acquired • No. of shares acquired • % of GDRs shares	Nil	Nil	Nil
6.7	Post Offer shareholding of Acquirer and PACs (6.2 a+6.2 b+6.3+6.4+6.6)	88,21,804 equity shares (57.31%)	115,44,764 equity shares (74.99%)	85,52,289 equity shares (55.56%)
6.8	Pre and post offer shareholding of public	**Pre** 96,49,820 (62.69%) **Post** 65,71,216 (42.69%)	**Pre** 96,49,820 (62.69%) **Post** 38,48,256 (25.00 %)	**Pre** 96,49,820 (62.69%) **Post** 68,40,731 (44.44%)

7.	Status of Escrow Account, whether released or not	The balance amount lying in the Escrow Account, after meeting the obligations under the offer, will be refunded to the Acquirer.
8.	Payment of Interest, if any	Nil
9.	Status of investor complaint(s)	No investor complaint is pending as on the date of this public announcement

In terms of the Activity Schedule, the last date of communicating rejection/acceptance and payment of consideration for accepted shares is September 19, 2007. The payments have been despatched to the valid applicants and the shares/share certificates have been returned to invalid applicants on September 18, 2007.

The directors of the Acquirer i.e. Exelvia Group India B.V. having its registered office at Lansinkesweg 4, 7553 AE Hengelo, The Netherlands and PACs i.e. Charter plc having its registered office at 52 Grosvenor Gardens, London SW1W 0AU, United Kingdom and ESAB Holdings Limited having its registered office at 50 Curzon Street, London W1J 7UW, United Kingdom accept joint and several responsibilities for the information contained in this public announcement and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations.

This announcement will also be available on the SEBI's website at www.sebi.gov.in.

SBI Capital Markets Limited

Manager to the Offer

SBI Capital Markets Ltd.
202 Maker Tower 'E', Cuffe Parade,
Mumbai – 400 005
Tel: (91) – 22- 2218 4704
Fax: (91) – 22 - 2218 8332
E-mail: eil.openoffer@sbicaps.com
Contact Person: Ms. Kavita Nachnani

INTIME SPECTRUM REGISTRY LIMITED

Registrar to the Offer

Intime Spectrum Registry Limited
C-13, Pannalal Silk Mills Compound, L B S Marg,
Bhandup (W), Mumbai -400 078.
Tel: (91) – 22 – 2596 0320
Fax : (91) – 22 – 2596 0328/29
Email: eil.openoffer@intimespectrum.com
Contact Person: Ms. Awani Thakkar

Issued by SBI Capital Markets Limited, Manager to the Offer for and on behalf of the Acquirer.

Place: Mumbai

Date: September 19, 2007